

ITEM NO.36

COURT NO.14

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6209-6210/2021

(Arising out of impugned final judgment and order dated 06-05-2021 in CRLA No. 187/2020 06-05-2021 in CRLA No. 472/2020 passed by the High Court of Judicature at Bombay)

MUKTA DABHOLKAR & ANR.

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ORS.

Respondent(s)

WITH

SLP(Crl) No. 8404-8405/2021 (II-A)

Date : 05-01-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. K.M. Natraj, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Vinayak Sharma, Adv.
Mrs. Srishti Mishra, Adv.
Mr. Suyash Pandey, Adv.
Mr. Kamendra Mishra, Adv.
Mr. B.K. Satija, Adv.
Mr. Adit Khorana, Adv.

Mr. Anand Grover, Sr. Adv.
Mr. Krishan Kumar, AOR
Mrs. Neetu Sharma, Adv.
Mr. Seemant K Garg, Adv.
Mr. Nitin Pal, Adv.
Mr. Amit Singh, Adv.

For Respondent(s) Mr. Arvind Kumar Sharma, AOR

Mr. Aaditya Aniruddha Pande, AOR
Mr. Siddharth Dharmadhikari, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Raavi Sharma, Adv.

Mr. Hari Shankar Jain, Adv.

Mr. Vishnu Shankar Jain, AOR
Mr. Parth Yadav, Adv.
Ms. Marbiang Khongwir, Adv.
Ms. Mani Munjal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We do not find any ground to interfere with the impugned order(s) passed by the High Court. The Special Leave Petitions, are accordingly, dismissed.

Pending application(s), if any, also stand disposed of.

(SWETA BALODI)
COURT MASTER (SH)

(POONAM VAID)
COURT MASTER (NSH)